

# FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF M/S CROWN REALTECH PRIVATE LIMITED**

## RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/S. CROWN REALTECH PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	7 <sup>th</sup> June, 1983
3.	Authority under which Corporate Debtor is incorporated	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity Number of the Corporate Debtor	U27209DL1983PTC015878
5.	Address of the Registered office and Principal Office, if any, of Corporate Debtor	2nd Floor, Rajindra House, E1/B1, Mohan Cooperative Industrial Estate, New Delhi - 110044
6.	Insolvency commencement date in respect of Corporate Debtor	06 <sup>rd</sup> December, 2019 (order received on 09.12.2019)
7.	Estimated date of closure of insolvency resolution process	06 <sup>st</sup> June, 2020
8.	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Amit Agrawal Reg No.- IBBI/IPA-02/IP-N00185/2017-18/10456
9.	Address and email of the interim resolution professional, as registered with the Board	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id- amitagcs@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	H-63, Vijay Chowk, Laxmi Nagar, Delhi - 110092 Email Id- crown.amitagcs@gmail.com
11.	Last date for submission of claims	23 <sup>th</sup> December, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Yes Allotees under a Real Estate Project under section 5(8)(f) of the Insolvency And Bankruptcy Code, 2016
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.Mr. Anuj Maheshwari 2.Mr. Sudhanshu Gupta 3.Mr. Anil Tayal
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	a) Web link : <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address : N.A. b) 1. Name: <b>Anuj Maheshwari</b> Reg.No.: IBBI/IPA-001/ IP-P00577/2017-18/11018 Address : 201, Harsh Bhawan, 65, 64, Nehru Place , New Delhi,110019 E mail. i.d. : Crown.anujmaheshwari@gmail.com 2. Name: Mr. Sudhanshu Gupta <b>Reg. Number:</b> IBBI/IPA-002/IP-N00216/2017-18/10668 <b>Address:</b> 311, Agarwal Chamber-2, Plot No. 30,31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092 <b>Email Address:</b> sg_1973@rediffmail.com 3. Name: Mr. Anil Tayal <b>Reg. Number :</b> IBBI/IPA-001/IP-P0118/2018-19/11818 <b>Address :</b> 201, Sagar Plaze, Plot No. 19, District Center, Laxmi Nagar, Delhi - 110092 <b>Email Address :</b> caaniltayal@gmail.com

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the M/s. CROWN REALTECH PRIVATE LIMITED on 6<sup>th</sup> December, 2019.

The creditors of M/s. CROWN REALTECH PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 23<sup>th</sup> December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 10<sup>th</sup> December, 2019  
Place : Delhi

Sd/-  
Amit Agrawal  
(Insolvency Resolution Professional)